

**CP NO. 10(ND)/2013
RT No.28/2016**

M/s Sudha Commercial Co. Ltd.

...Petitioner

Versus.

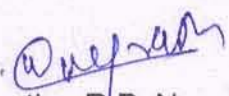
M/s Milkfood Ltd. & Ors.

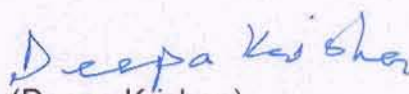
...Respondents

Present: Mr. Ashish Aggarwal, Senior Advocate with
Mr. Mayank Sharma, Mr. Sumit Jain, Mr. Gaurav Gupta
and Mr. Kumarjit Banerjee, Advocates for petitioner.
Mr. Nikhil Chawla with Ms. Priya Deep,
Advocates for respondents No.1 to 5 & 7.
Mr. Amit Aggarwal, Advocate for respondent No.6.

The case was fixed for arguments on application for amendment of the application. There is another application seeking to implead M/s Triputi Infrastructures Pvt. Ltd. CA No.248 of 2015 and CA No.5 of 2016. The learned counsel for respondents objected that the application for impleading M/s Triputi Infrastructures Pvt. Ltd. as additional respondent is not as per the prescribed format. Even the proposed amended petition is not filed along with the application for amendment. Learned Senior Counsel seeks time to do the needful. Let the compliance be made at least two days before the next date with advance copy to the other side. Post the matter to 06.10.2016.

Learned counsel for respondent No.6 however submits that respondent No.6 is neither a proper nor necessary party. This matter be also argued on the next date.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

September 28, 2016

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